

भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण
(स्वास्थ्य एवं परिवार कल्याण मंत्रालय)
व्यापार और अंतर्राष्ट्रीय सहयोग प्रभाग
एफडीए भवन, कोटला रोड, नई दिल्ली- 110002

Date: 20th October, 2022

Subject: Clarification with respect to alcoholic beverages imported into India in bulk containers- reg.

Reference is drawn to the consignments of alcoholic beverages imported into India in bulk containers having alcoholic beverages with higher alcohol content wherein, the product is used as an ingredient for manufacturing of alcoholic beverages as per FSSR.

2. In such cases, it is informed that as per sub-regulation 1.3.9 of FSS (Alcoholic Beverages), Regulation, 2018, *alcoholic beverage shall be packed in suitable containers as specified in the Food Safety and Standards (Packaging and Labelling) Regulations, 2011*[now FSS (Labelling and Display) Regulations 2020]: *Provided that bulk containers shall have no upper limit for alcohol content, and shall meet the safety parameters of the product standards. Such products shall also carry a label declaring, "For Manufacturer of Alcoholic Beverages only"*.

3. In view of the above, it is clarified that such consignments may be scrutinized against sub-regulation 1.3.9 of FSS (Alcoholic Beverages), Regulation, 2018., wherein the upper limit of alcohol shall not apply and only safety parameters shall be tested along with other labelling requirements.



(Dr. Amit Sharma)
Director (Trade & IC)

To,

1. All Authorized Officers, FSSAI
2. All Food Analysts, FSSAI
3. CITO, FSSAI-HQ, for uploading on FSSAI website.